

matter with the bank concerned which include, fixing up responsibilities for various lapses committed by bank officials and award of appropriate punishment to them.

Demand from States for Redemarcation of Share in Direct/Indirect Taxes

4815. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) whether any States of the Indian Union have represented the case for the greater allocation of financial resources by re-demarcation of the share of the States in Direct/Indirect Taxes, including those in the Divisible Pool;

(b) if so, the nature of the demand made by each one of these States; and

(c) the decision taken by Government on these demands?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The National Development Council, at its meeting on the 18th and 19th March 1978, decided to set up a Committee to review, *inter alia*, fiscal arrangements between the States and the Centre, having regard to the provisions of the Constitution, in the light of the larger role to be assigned to the State Governments in development Planning and execution. Almost all the State Governments submitted memoranda to the Committee. In these memoranda and in the speeches of the Chief Ministers, a plea was made for enlargement of the Divisible Pool of shareable Central taxes and for increase in the share of the States in this Divisible Pool. Karnataka, Bihar, Himachal Pradesh, Nagaland, Uttar Pradesh and Tamil Nadu pleaded for inclusion of surcharge on income tax in the Divisible Pool. Andhra Pradesh, Gujarat, Haryana, Karnataka, Bihar, Himachal Pradesh, Nagaland, Uttar Pradesh, Tamil Nadu and Madhya Pradesh

suggested that the corporation tax should also be made shareable with the States. Kerala pleaded that all the taxes levied and collected by the Centre should be shared with the States. While Bihar, Uttar Pradesh and Nagaland made a general plea for increase in the share of the States in the Divisible Pool, Madhya Pradesh suggested that the State's share should at least be 50 per cent of the Divisible Pool. Andhra Pradesh, Karnataka, Himachal Pradesh and Tamil Nadu suggested a higher percentage i.e. 75 per cent. Tripura suggested that 75 per cent of the total revenues of the Central Government should be passed on to the State Governments. West Bengal argued that 75 per cent of the aggregate revenues raised by the Centre, net public borrowings, rupee equivalent of 3/4th of the net external borrowings, bank loans intended for the public sector projects and resources generated through deficit financing should be transferred to the States.

(c) The 7th Finance Commission having considered all the relevant factors recommended larger transfers of resource from the Centre to the States. Its recommendations were accepted by the Central Govt. It was not considered appropriate to go beyond the recommendations of the 7th Finance Commission.

Reward to informers of Black Money

4817. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) how far Government have succeeded in eradicating black marketing as per promise made in the election manifesto of ruling party;

(b) how are the informers who give the clue to raid of black money rewarded and is there any provision for this;

(c) what is the real figure collected through the raids by the Income-tax Department;

(d) what are the sources to ascertain that on such and such place the black money is; and

(e) do Government take advantage of those sources?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Government is taking all possible steps by invoking the relevant provisions of the Income-tax Act and other Acts to fight the evil of black money and tax evasion. It is not possible to state whether the Government have succeeded fully in its attempts.

(b) The informers who furnish information to the Income-tax Department are paid rewards in accordance with the reward rules framed by the Government.

(c) The question is not clear. Particulars of searches and seizures conducted during the financial years 1977-78, 1978-79 and 1979-80 are given as under:—

Financial year	No. of searches	Value of assets seized (Rs. in lakhs)
1977-78	617	353
1978-79	1345	512.31
1979-80	2109	1214.68

(d) and (e). The information regarding exact location of black money is mainly received from informers. Suitable action is taken by the Income-tax Department after verifying the veracity of the information.

निर्यात क्रयादेश पाने वाले अन्नक निर्यातकों के नाम

4818. श्री रीत लाल प्रसाद बर्मा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन अन्नक निर्यातकों के नाम क्या हैं जिन्हें 1977 से 1980 तक की अवधि के दौरान प्रत्येक देश से अन्नक निर्यात के क्रयादेश प्राप्त हुए थे; और

(ख) क्या अन्नक व्यापार नियम और निर्यातक 40 : 60 के अनुपात में निर्यात क्रयादेश बांटते हैं और क्या अन्नक व्यापार नियम ने अपने क्रयादेश के अनुसार अन्नक का निर्यात किया था ?

वाणिज्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री जियाउर्रहमान खंसारी) :

(क) पंजीकृत अन्नक निर्यातकों की एक सूची समा पटल पर रखी है। (सन्धार्य में रखा गया। देखिए संख्या एल-टी-1111 80)। लगभग ऐसे 50 देश हैं जो इन निर्यातकों तथा मिटकों को मार्फत अन्नक का आयात करते हैं।

(ख) मिटको तथा निर्यातक ग्रेड 5 तथा उससे ऊपर के ग्रेड वाले अन्नक के निर्यात आदेशों को 40 : 60 के अनुपात में बांटते हैं। ग्रेड 5 से कम वाले अन्नक को उपर्युक्त विभाजन फार्मूले से अलग कर दिया गया है। मिटको ने आदेशों में अपने भाग के अनुसार अन्नक का निर्यात किया।

Production and consumption of Wattle Extract

4819. SHRI R. L. P. VERMA: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 1525 on 20th June, 1980 regarding change in import licence policy of wattle extract used in Leather industry and state:

(a) the total average yearly production of Wattle Extract by the indigenous unit;

(b) the average total quantity of Wattle Extract consumed by the leather industry;

(c) whether the indigenous unit has faced any difficulty in selling off its produce; and

(d) whether the indigenous unit can increase its production to meet the entire requirement of the Wattle Extract in the country, if not, the reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) According to the information available the average annual production of